

[Shri Hari Vishnu Kamath]

May I submit, that at the moment the House is not aware whether this has been done. I may remind the House and you too, that when the States Reorganisation Bill was before the House, before the amending Bill was introduced, I remember that the proceedings of the legislatures of the various States were made available to Members and laid on the Table of the House.

Mr. Speaker: Yes. He is right. But the Bill was referred to the Assam Legislature; they have discussed it and the report has been received. It is available at the counter and the hon. Members can get copies of that.

Shri Hari Vishnu Kamath: Does it refer to the Nagaland Legislature, the Territorial Council?

Mr. Speaker: Yes. The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: I introduce the Bill. //

12.10 hrs.

STATE OF NAGALAND BILL*

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to move:

"That leave be granted to introduce a Bill to provide for the formation of the State of Nagaland and for matters connected therewith."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Nagaland and for matters connected therewith."

The motion was adopted.

Shri Jawaharlal Nehru: I introduce the Bill.

12.10½ hrs.

APPROPRIATION (No. 4) BILL.*

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1962-63."

The motion was adopted.

Shri B. R. Bhagat: I introduce the Bill.

12.11 hrs.

APPROPRIATION (RAILWAYS) No. 4 BILL*

The Minister of Railways (Shri Swaran Singh): I beg to move:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service